

CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A. No.295/96

Monday, this the 15th day of April, 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

T. Benoy John, Thadathil House, Kanjiramattam P.O., Pin: 682 315.

.. Applicant

By Advocate M/s Associated Lawyers.(Mr Sankaran Kutty)

<u>Vs</u>

- The Chief of Naval Staff, Indian Navy, Naval Head Quarters, New Delhi.
- Flag Officer Commanding in-Chief, Headquarters, Southern Naval Command, Kochi - 682 004.

.. Respondents

By Advocate Mr TPM Ibrahim Khan, Sr.CGSC

The application having been heard on 15th April 1996, the Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant challenges A3 order cancelling the selection made to the post of Tracer. Learned counsel for applicant submits that respondents cannot make and unmake selections and that if this is permitted, arbitrariness will be given full play.

2. Applicant may make a representation against the orders of second respondent before the first respondent and the first respondent will consider the matter and pass appropriate orders. We make it clear that we have not expressed any opinion on the merits.

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- 3. Standing counsel submits that he will forward a copy of the Original Application and a copy of this order to the first respondent for compliance.
- 4. Application is disposed of as aforesaid. No costs.

 Dated the 15th April, 1996.

PV VENKATAKRISHNAN ADMINISTRATIVE MEMBER

CHETTUR SANKARAN NAIR (J) VICE CHAIRMAN

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LIST OF ANNEXURE

Annexure A3: A true copy of the letter No.CS 3102/44 dated 6.2.1996 of the 2nd respondent of the applicant.

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